## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 37(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016

NAME OF THE COMPANY:

Rupak Gupta & Anr.

V/s.

M/s. U.P Hotels Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION

Ankit Siboal Adu

REPRESENTATION

SIGNATURE

Les 40.2(e)

## **ORDER**

This is an application u/s 242(4) of the Companies Act, 2013 with a prayer that the file concerning C.P. No.37(ND)/2015 has inadvertently been sent to Allahabad Bench where as the company is registered in Delhi and its registered office is at 19, Kasturba Gandhi Marg, New Delhi. The application is duly supported by the affidavit of the applicant. Therefore the petition deserved to be heard at New Delhi which is the jurisdiction bench.

Keeping in view the aforesaid the Bench Officer, Allahabad Bench of NCLT is directed to send the case file back to New Delhi alongwith all the applications of C.P. No.37(ND)/2015 at the earliest but not later than 1/8/2016. The application stands disposed of.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (T)

Dated: 25/07/2016

(Vidya)